

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**CP 555/2016 In
OA No.847/2016**

New Delhi this the 9th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

1. Vikram Singh,
Aged about 45 years,
S/o Sh. Hansraj,
R/o H.No. 605, Village Chhawla,
New Delhi-110071
2. Manoj Sharma,
Aged about 30 years,
S/o Late Sh. Balraj Sharma,
R/o A-25, Raghbir Enclave,
Nazafgarh, New Delhi-110043
3. Ms. Usha Kiran,
Aged about 45 years,
D/o Sh. Randhir Singh,
R/o RZ-43, A-Block, Gopal Nagar,
Nazafgarh, New Delhi-110043
4. Babu Ram,
Aged about 40 years,
S/o Sh. Prem Chand,
R/o H.No. 839-I/53, Heera Park,
Nazafgarh, New Delhi-110043
5. Pramod Kumar,
Aged about 34 years,
S/o Late Sh. Jai Bhagwan,
R/o RZ-109, B-Block, Gopal Nagar,
Nazafgarh, New Delhi-110043
6. Sanjay Kumar,
Aged about 40 years,
S/o Sh. Tara Chand,
R/o H.No. 354, Saini Mohalla,
Nangloi Village, New Delhi-110041
7. Tarsem Chand Gaur,
Aged about 47 years,
S/o Sh. NC Gaur,
R/o E-101, Gali No.3,
Maksudabad Colony,
Nazafgarh, New Delhi-110043

8. Balwant Singh,
 Aged about 40 years,
 S/o Sh. Jai Dayal,
 R/o H.No. 69, D-Block, Prem Nagar,
 Phase-III, Nazafgarh, New Delhi-110043

9. Sanjay Yadav,
 Aged about 46 years,
 S/o Sh. R.K. Yadav,
 R/o WZ-217, Madipur Village,
 New Delhi-110063

10. Tota Ram,
 Aged about 41 years,
 S/o Sh. Prem Pal,
 R/o H.No. 20/I, M.S. Block,
 Ranaji Enclave, Nazafgarh,
 New Delhi-110043

11. Sanjeev Kumar Sehrawat,
 Aged about 41 years,
 S/o Sh. Raj Singh,
 R/o Flat No. 73, Pkt. F-23,
 Sec-3, Rohini, New Delhi

...Petitioners

(By Advocate: Mr. M.K. Bhardwaj)

-VERSUS-

1. Sh. Janak Digal,
 Director,
 Govt. of NCT of Delhi,
 Local Bodies,
 9th Level, C-Wing, Delhi Secretariat,
 New Delhi

2. Dr. Puneet Goel
 Commissioner,
 South Delhi Municipal Corporation,
 9th Floor, Civic Centre,
 J.L. Nehru Marg,
 New Delhi-110002

...Respondents

(By Advocate: Mr. Gyanendra Singh, Mr. R. K. Jain and Ms. Neetu Mishra for Ms. Rashmi Chopra for R-1)

O R D E R (ORAL)

By : V. Ajay Kumar, Member (J)

Heard both sides.

2. The O.A No. 847/2016 was disposed of by this Tribunal by order dated 01.03.2016 which reads as under :-

“ 5. In our view, the aforesaid representation since is pending and a period of six months has not yet elapsed, as such, in view of the provisions contained in Section 20 of the Administrative Tribunals Act, 1985, this Application is premature. Besides that the aforesaid representation, if made, is required to be disposed of within a period of six months. However, in view of the statement made by the learned counsel for the respondents that if the aforesaid representation is pending, it would be examined and appropriate decision would be taken in accordance with law, we deem it appropriate to dispose of the matter at this stage without expressing any opinion on merits with the direction to the Commissioner, South Delhi Municipal Corporation, i.e., respondent no.2 to look into the grievance of the applicants and dispose of the aforesaid representation by a reasoned order expeditiously, preferably within a period of two months from the date of production of certified copy of this order.

6. The OA accordingly stands disposed of. No costs.

Let a copy of this order be provided to the learned standing counsel to communicate it to the concerned authorities for compliance.”

3. The respondents along with the compliance affidavit filed an order dated 27.01.2017 and accordingly submitted that they have fully complied with the order of this Tribunal.

4. In the circumstances, the C.P. is closed. Notices issued to the alleged contemnors are discharged. However, the petitioners are at liberty to challenge the orders passed by the respondents if they are still aggrieved, in accordance with law. No costs.

(P. K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

/Mbt/